

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/1532/A

From :- Smti. Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench.

Dated Guwahati, th 13 March, 2025.

Sub:- **Earned leave.**

Ref:- No. HC (IB)-VIG/01/2025/195-98 dated 11.03.2025.

Sir,

With reference to the above, I am directed to inform you Shri Tageng Padoh, District & Sessions Judge, Khonsa, Tirap District, Arunachal Pradesh have been granted **earned leave on 17.03.2025 and 18.03.2025 along with station leave permission**, subject to the submission of your Leave Admissibility Report in the Itanagar Permanent Bench. Further, you are to hand over the charge of your Court and Office to the Secretary, DLSA Cum Civil Judge -JMFC (Jr. Div.), Khonsa, Tirap District, Arunachal Pradesh.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2008(Pt.)/1533-1534/A, dated , 13-03-2025
Copy to:

- Pradesh.
1. Shri Tageng Padoh, District & Sessions Judge, Khonsa, Tirap District, Arunachal Pradesh.
 2. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)

Prady